

FORM B
PUBLIC ANNOUNCEMENT
(Under Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF YOU SEUNG SANG SA INDIA
CONSTRUCTION PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	You Seung Sang Sa India Construction Private Limited
2.	Date of incorporation of corporate debtor	19.03.2008
3.	Authority under which corporate debtor is incorporated / registered	ROC – Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45200TN2008PTC122818
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office : No 342/1, New No 523, Anna Salai Nandanam Chennai Tamil Nadu – 600035
6.	Date of closure of Insolvency Resolution Process	26.07.2024 (Hon'ble NCLT Order received by Liquidator on 30.07.2024)
7.	Liquidation commencement date of corporate debtor	26.07.2024
8.	Name and registration number of the insolvency professional acting as liquidator	Mr. Harsh Garg IBBI/IPA-001/IP-P00243/2017-2018/10472
9.	Address and e-mail of the liquidator, as registered with the Board	Address: Room No 14, Punjab & Haryana High Court, Chandigarh – 160001 E-Mail Id: harsh.garg81@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address: H. No 170, Sector 21 - A, Chandigarh - 160022 E-Mail Id: ip.ysssindia@gmail.com
11.	Last date for submission of claims	25.08.2024

Notice is hereby given that the National Company Law Tribunal, Division Bench – II, Chennai has ordered the commencement of liquidation of the **You Seung Sang Sa India Construction Private Limited** on 26.07.2024 (order received/ intimated to liquidator on 30.07.2024).

The stakeholders of **You Seung Sang Sa India Construction Private Limited**, are hereby called upon to submit their claims with proof on or before 25.08.2024, to the liquidator at the address mentioned against entry item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors/ stakeholders may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Name and Signature of Liquidator: Harsh Garg

Date: 30.07.2024

Place: Chandigarh

